

(2021) 06 PAT CK 0066

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 10281 Of 2020

Mritunjay Pandey

APPELLANT

Vs

Principal Secretary,

RESPONDENT

Date of Decision : 21-06-2021

Acts Referred:

Citation : (2021) 06 PAT CK 0066

Hon'ble Judges : Sanjay Karol, CJ;S. Kumar, J

Bench : Division Bench

Advocate : Dhananjay Kumar Tiwary, Yogendra Pd. Sinha

Final Decision : Disposed Of

Judgement

Heard the parties.

Petitioner has prayed for following relief:-

â??The present application is being filed by way of public interest litigation for issuance of appropriate writ(s), order(s), direction(s) to the respondent

authorities to implement their own scheme/circular as contained in Letter no.165 Patna dated 16.07.2020 issued under the signature of respondent no.2

whereby and whereunder certain funds has been sanctioned for the respective category and directions have been given to credit and amount of

subsidy against the Sugar Seeds in the respective account of farmers who have applied for the same.

Or any other relief, petitioner is found entitled or to reliefs in the which facts the and circumstances of the case.â??

After the matter was heard for some time, learned counsel for the petitioner, under instructions, states that petitioner shall be content if a direction is

issued to the authority concerned to consider and decide the representation

which the petitioner shall be filing within a period of four weeks from today for redressal of the grievance(s).

Learned counsel for the respondents states that if such a representation is filed by the petitioner, the authority concerned shall consider and dispose it of expeditiously and preferably within a period of three months from the date of its filing along with a copy of this order.

Statement accepted and taken on record.

As such, petition stands disposed of in the following terms:-

(a) Petitioner shall approach the authority concerned within a period of four weeks from today by filing a representation for redressal of the grievance(s);

(b) The authority concerned shall consider and dispose it of expeditiously by a reasoned and speaking order preferably within a period of three months from the date of its filing along with a copy of this order;

(c) Needless to add, while considering such representation, principles of natural justice shall be followed and due opportunity of hearing afforded to the parties;

(d) Equally, liberty is reserved to the petitioner to take recourse to such alternative remedies as are otherwise available in accordance with law;

(e) We are hopeful that as and when petitioner takes recourse to such remedies, as are otherwise available in law, before the appropriate forum, the same shall be dealt with, in accordance with law and with reasonable dispatch;

(f) Liberty reserved to the petitioner to approach the Court, if the need so rises subsequently on the same and subsequent cause of action;

(g) We have not expressed any opinion on merits. All issues are left open;

(h) The proceedings, during the time of current Pandemic- Covid-19 shall be conducted through digital mode, unless the parties otherwise mutually agree to meet in person i.e. physical mode;

The petition stands disposed of in the aforesaid terms.

Interlocutory Application(s), if any, stands disposed of.